

§  
ITEM NO.59

COURT NO.11

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15238/2011

(From the judgement and order dated 13/05/2011 in CWP No.2349/2011  
of The HIGH COURT OF H.P AT SHIMLA)

ROHIT BHOIL

Petitioner(s)

VERSUS

STATE OF H.P.& ORS.

Respondent(s)

(With appln(s) for impleadment as party respondent and prayer for  
interim relief)

Date: 05/12/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU  
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s)

Mr. Gaurav Sharma, Adv.

For Respondent(s)

Mr. Abhay Kumar, Adv.

R.6

Mr. Anil Chandel, Adv

R.1&2

Mr. Ajay D.

Mr. Ash Bansal, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Leave granted. Hearing expedited.

(NAVEEN KUMAR)  
COURT MASTER

(SHARDA KAPOOR)  
COURT MASTER